

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1184/92

New Delhi this the 11th day of August, 1997
Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri R.K. Ahooja, Member (A)

Shri Kedar Nath
S/O Shri Kistan Lal,
Ex-Asstt. Employment Officer,
under Directorate of Employment,
Delhi Admn. and resident of
B-2/207, Paschim Vihar, New Delhi-63

(By Advocate Shri P.L. Mimroth) .. Applicant

Vs.

1. Union of India through Chief Secy.
Union Territory of Delhi, Alipur Road,
Delhi.
2. Director of Employment Exchange, Delhi
Admn. 2-Battery Lane, Delhi.
3. Director/Vigilance, Delhi Admn.,
Old Sectt., Delhi.

.. Respondents

(By Advocate Shri Vijay Pandita)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

This application has been filed by the applicant under Section 19 of the Administrative Tribunals Act., 1985 to quash and set aside the impugned order passed by the respondents dated 3.6.1991 compulsorily retiring him from service and to refix his salary, subsistence allowance and retiral benefits with penal interest @ 18% per annum on all the sums due to him. The learned counsel for the applicant concedes that the prayer at clause 8(b) does not survive i.e. for reinstatement of the applicant in service as he has already superannuated on 14.8.92.

2. We have heard the learned counsel for both the parties. Learned counsel for the applicant submits that he would be satisfied if a direction

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is given to Respondent No.1 to dispose of the appeal dated 19.8.91 submitted by the applicant, against the impugned order of compulsory retirement. He submits that till date this appeal has not been disposed of by the respondents to which Shri Vijay Pandita, learned counsel has no objection.

3. In the above facts and circumstances of the case, this application is disposed of with the following directions:-

Respondent No.1 i. e. Chief Secretary, Delhi Administration (now National Capital Territory of Delhi) shall place the matter before the competent authority to dispose of the appeal submitted by the applicant by a detailed, speaking and reasoned order within three months from the date of receipt of a copy of this order with intimation to the applicant. The retirement dues as admissible under law shall also be computed and paid to the applicant within two months thereafter. The claim for interest is rejected.

No order as to costs.

R. K. Anooja
(R.K. Anooja)
Member (A)

Lekshmi Swaminathan
(Smt. Lekshmi Swaminathan)
Member (J)

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